

19, 20

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 240 of 2017 in CP(CAA) 37/ NCLT/AHM/2017
c.w. CA(CAA) No. 14/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017**

Name of the Company: **Persang Alloy Industries Pvt Ltd.**

Section of the Companies Act: **Section 230-232 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Aayog Y. Doshi	Advocate	Applicant	Aayog
2.				

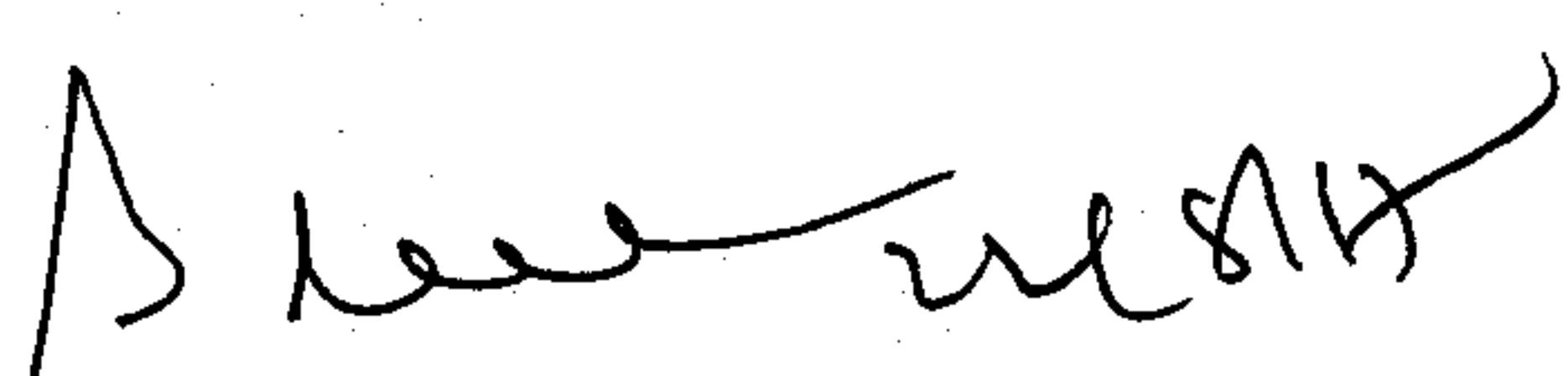
ORDER

Learned Advocate Mr. Aayog Doshi i/b Learned Advocate Mr. Sharvil Majmudar present for Applicant/ original petitioner.

Application is filed by petitioner seeking amendment in the scheme.

Heard arguments of Learned Counsel for Petitioner in CP(CAA) 37 of 2017 and IA 240 of 2017 which is filed for amendment of clause 6.1 of the scheme relating to employees of transferor company.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of August, 2017.